

ITEM NO.1501

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9697-9698/2014

HARI PRAKASH SHUKLA & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

CONMT.PET.(C) No. 209-210/2021 in C.A. No. 9697-9698/2014 (III-A)
(IA No. 3363/2022 - APPLICATION FOR PERMISSION
IA No. 59905/2022 - APPLICATION FOR SUBSTITUTION
IA No. 59906/2022 - EXEMPTION FROM FILING O.T.
IA No. 34112/2021 - EXEMPTION FROM FILING O.T.)

Date : 05-07-2023 These matters were called on for pronouncement of judgment today.

For Appellant(s) Mr. Anil Kaushik, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Kamlendra Mishra, AOR

Hon'ble Mr. Justice Krishna Murari pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ahsanuddin Amanullah.

The appeals stand allowed and contempt petitions are dismissed in terms of the Signed Reportable Judgment.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master

(Signed Reportable Judgment is placed on the file)